

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.240/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.01.2021**

Name of the Company: Timken India Ltd
V/s
Steelco Gujarat Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER
(through video conferencing)**

Advocate, Ms. Rhea appeared on behalf of advocate, Mr. Arjun Sheth for the Respondent.

Advocate, Mr. Bhargav appeared on behalf of Petitioner.

Advocates appeared on behalf of both sides submitted that one IB Petition i.e. C.P. (I.B) 342/2020 filed under Section 7 has already been admitted on 31.12.2020 against the same Corporate Debtor.

Accordingly, the instant application become infructuous. In view of that, C.P. (I.B) 240/2020 is dismissed as infructuous.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 20th day of January, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**